

NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

C.P.No. 18/241/242/244/GB/2017  
( Diary No. 465)

Under Section: 241/242/244 of the Companies Act, 2013

In the matter of:

Dr.Jakir Hussain

...Petitioner

-versus-

Gauripur Hospital(P) Ltd & others.

... Respondents

**Coram:**

**PRESENT**

**HON'BLE MR.JUSTICE P.K.SAIKIA , MEMBER (JUDICIAL)**

For the Petitioner: Mr.Siddharth Sancheti, Advocate.

For the Respondents: Mr. H.K.Baruah, Advocate.

**O R D E R**

**Date: 10.10.2017**

Heard Mr.Siddharth Sancheti, learned counsel for the petitioner. Also heard Mr. H.K.Baruah, learned counsel appearing on behalf of all the respondents and in that connection, he has filed Vakalatnama as well.

Mr. Baruah, learned counsel for the respondents submits that he had received the notice along with the copies of the petition as well as copies of other connected documents but he was not in a position to file reply to the petition for want of sufficient time. He, therefore, requests this Tribunal for extension of time to file reply to the petition.

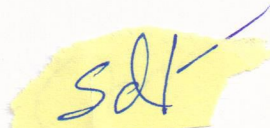
In that connection, I have heard Mr.Siddharth Sancheti, learned counsel for the petitioner who submits that the petition and connected documents have been delivered

to the Postal Department well in time and therefore the petitioner has reasoned to believe that notice has been received by the respondents in time. Further at the time of filing of petition, copies of petition along with other connected documents also furnished to all the respondents and they may produce necessary documents to substantiate the fact that all those documents were received at least by the respondent Nos. 1 to 5.

I have considered the submission of the learned counsel for the parties. However, in the interest of justice, respondents are permitted to file leave application seeking extension of time to file reply and such leave application along with the reply are directed to be filed within 7 days from today supplying simultaneously copies thereof to the petitioner.

In the event of filing leave application seeking extension of time to file reply as well as reply along with the leave application within the period aforementioned and in the event of accepting the leave application, the petitioner would be at liberty to file rejoinder within 7 days there from supplying simultaneously copies thereof to the respondents.

List the matter on 16.10.2017 for hearing.



Member (Judicial)

National Company Law Tribunal  
Guwahati Bench: Guwahati.

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